

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2018  
ANSWERED ON:05.08.2005  
TAX EXEMPTION FOR ICC CHAMPIONS TROPHY  
Ahir Shri Hansraj Gangaram

**Will the Minister of FINANCE be pleased to state:**

- (a) whether tax exemption for holding the forthcoming Champions Trophy has been granted by the Government;
- (b) if so, the details thereof;
- (c) the loss to be suffered by the Government due to this decision;
- (d) whether the Government proposes to extend the said income-tax exemption for organizing the other sports besides cricket; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) and (b) The Government has decided to grant income-tax exemption to ICC Development International Limited (IDI) in respect of payment of US \$42 million received by IDI from the Global Cricket Council (GCC) on account of sale of media and sponsorship rights for the ICC Champions Trophy, 2006 to be held in India.

(c) The exact revenue loss likely to be suffered by the Government due to this decision cannot be quantified at this stage as the amount of likely expenditure relating to this transaction is not known. However, any revenue loss on account of this exemption is likely to be offset by revenue gain from various sources, especially tourism, because of holding of this prestigious international event in India.

(d) Yes Sir.

(e) The Government has decided to amend the Income Tax Act, 1961 to give a suitable tax exemption for income arising out of international sporting events, conducted in India, approved by the international body set up to regulate the relevant sport, having multinational participation. The exemption shall be available upon notification by the Central Government of the international sporting event, the beneficiaries and the category and proportion of income to be exempted.